

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2017**

**Dated: 15<sup>th</sup> March 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Radiant Solar Energies Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Krishna Kant  
Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Neha Garg for R-2

Mr. Aadil Singh Boparai  
Ms. Nooreen Sarma  
Mr. Gulab Singh for R-3

**ORDER**

Learned Counsel, Mr. Krishna Kant, appearing for the appellant prays for two weeks' time to enable him to file rejoinder.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

Two weeks' time is granted to the learned counsel for the appellant to enable him to file rejoinder on or before 02.04.2018, after serving copy on the other side.

List this matter on 27.04.2018 as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

*ss/tpd*

**(Justice N. K. Patil)**  
**Judicial Member**